

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 169/MP/2011**

Subject : Miscellaneous petition under section 79 (1) (c) and (f) of the Electricity Act, 2003.

Date of Hearing : 7.2.2013

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : North Karanpura Transmission Co. Ltd.

Respondents : Maharashtra State Electricity Distribution Co. Ltd. and others.

Parties present : Shri Amit Kapoor, Advocate for the petitioner  
Shri Anil Rawal, RPTL  
Shri Alok Roy, RPTL  
Shri L.N. Mishra, RPTL  
Shri Anand K. Ganeshan, Advocate, GUVNL  
Miss Swagatika Sahoo, Advocate, GUNVL  
Shri Padamjit Singh, PSPCL  
Shri Varun Pathak, Advocate, MSEDCL  
Shri Ramchandra, PGCIL  
Shri Vivek Narayan, Advocate, PVVNL

**Record of Proceedings**

Learned counsel for the petitioner submitted that Punjab State Power Corporation Limited (PSPCL) in its affidavit dated 18.1.2013 has sought list of documents which have been already served on the PSPCL and are on record. He requested that as the matter is pending since August 2011, a firm date should be fixed for final hearing and one last chance should be given to all parties concerned to file their replies, if already not filed. Learned counsel further submitted that in Petition No. 170/MP/2011, respondent Kerala State Electricity Board in its affidavit dated 4.2.2013 has requested for early hearing of the petition. Learned counsel submitted that the issues are similar in both petitions and requested to list the both petitions for final hearing.

2. Learned counsel for the GUVNL sought permission to file certain judgment of Hon`ble High Court to place its reliance in the matter. The request was allowed.

3. Learned counsel for Maharashtra State Electricity Distribution Co. Ltd (MSEDCL) submitted that reply dated 18.1.2013 has already been filed which is in record. In response, learned counsel for the petitioner submitted that petitioner has received advance copy of reply of MSEDCL dated 6.2.2012 which is not in the Commission's record.
4. The representative of PSPCL requested for one week time to file list of additional documents which are required in the matter.
5. The Commission directed the representative of PSPCL to submit in writing to the petitioner the list of documents required by it within one week
6. The Commission directed respondents in Petition Nos. 169/MP/2011 and 170/MP/2011 to file their replies by 25.2.2013, if already not filed, with an advance copy to the petitioners. The petitioners may file their rejoinders, if any 8.3.2012.
7. The petition Nos. 169/MP/2011 and 170/MP/2011 shall be listed on 12.3.2013 for final hearing and no request for adjournment shall be entertained.

By order of the Commission,

SD/-  
(T. Rout)  
Joint Chief (Law)